

11

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION No.272/2009

Date of Order 29.09.2010

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

Raghu Raj Singh S/o Late Shri Ummed Singh, aged about 24 years, by caste Rao, R/o village Nadana Bhatan, Tehsil & District Pali (Rajasthan). Father was Ex.SPM/PA Rani, District Pali, under working respondent No.4.

....Applicant

Mr. S. S. Gaur, counsel for applicant.

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Communication & Information Technology, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur.
3. The Postmaster General, Rajasthan Western Region, Jodhpur.
4. The Superintendent of Post Office, Pali.

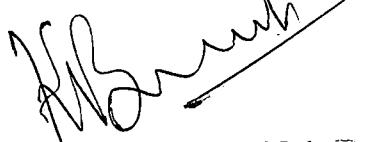
.....Respondents

Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

ORDER (ORAL)

The applicant seeks compassionate appointment on the ground that his father passed away while he was in active Government service. He is survived by his widow and three married sons. Apparently they are getting almost Rs.10,000/- as family pension and get more than Rs.5,00,000/- as death cum retirement benefits besides they own a house. The respondents would contend that the eldest son of the deceased i.e. elder brother of the applicant is getting Rs.18,000/- per month and is employed.

2. With their reply, the respondents have annexed a statement showing comparative details of various candidates whose cases

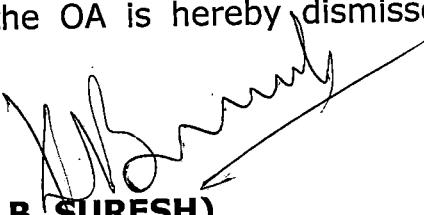


have been considered for compassionate appointment. Apparently the said statement has not been controverted by the applicant in his rejoinder.

3. The only challenge of the applicant seems to be that the averment of the respondents in the reply that the elder brother is earning Rs.18,000/- per annum is not correct as he is a mentally disturbed person.

4. It is seen that the averment of the applicant in the rejoinder that his elder brother is a mentally disturbed person, is not supported by any documents. Besides the marital status of the sons of the deceased Government servant also would point out that they are ineligible for compassionate appointment and if the eldest son is a mentally disturbed person then he would not have married at all. Besides, before marriage, in normal situations they would have assured themselves of their capability of looking after a family.

5. Annexure-R/2 is a trust enthusing document and the respondents have apparently considered all the candidates and made a comparative statement, which is not rebutted at all in the rejoinder. Therefore, I find there is no merit in the contentions of the applicant and the OA is hereby dismissed. No order as to costs.


(Dr. K.B. SURESH)
Judicial Member

दिनांक ११/१२/१५ अवधारणालय
मेरी उपर्युक्ति
को अग्र-प्राप्ति कराया गया ।

अग्रप्राप्ति कराया गया ।
केन्द्रीय प्रशासन
जोधपुर ज्ञानावली,